

Implementation of Solid Waste management Rules

3342. SHRI SACHIN RAMESH TENDULKAR: Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

(a) what is the time-frame for implementing the solutions that are emphasized by the Solid Waste Management (SWM) Rules, 2016; and

(b) whether the Ministry is considering to raise awareness among people on solid waste management and proper segregation of waste for recycling?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) As per Municipal Solid Waste (Management and Handling) Rules 2016, notified on 08.04.16, necessary infrastructure for implementation of these rules shall be created by the local bodies and other concerned authorities, as the case may be, on their own, by directly or engaging agencies within the time-frame specified below:—

1. Identification of suitable sites for setting up solid waste processing facilities	1 year
2. Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more	1 year
3. Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities	2 years
4. Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source	2 years
5. Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities	2 years
6. Ensure separate storage, collection and transportation of construction and demolition wastes	2 years
7. Setting up solid waste processing facilities by all local bodies having 100000 or more population	2 years
8. Setting up solid waste processing facilities by local bodies and census towns below 100000 population.	3 years
9. Setting up common or stand alone sanitary landfills	

by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules	3 years
10. Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules	3 years
11. Bio-remediation or capping of old and abandoned dump sites	5 years

(b) Yes, Sir. Several seminars and workshops at National, State and ULB levels are conducted under Swachh Bharat Mission to create awareness on Solid Waste Management and proper segregation of waste for recycling. Other modes like social media, advertisements on television, radio, news papers and hoardings etc. are also being used to create awareness.

Seminar for management of dumping grounds

3343. SHRI SACHIN RAMESH TENDULKAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the revision of Municipal Solid Waste (Management and Handling) Rules, 2000 has led to an overall decrease in fire incidents in dumping yards;

(b) whether the Ministry has organised seminars for management of dumping grounds across the country to make them aware of the revisions in the Municipal Solid Waste (Management and Handling) Rules, 2000; and

(c) whether there is a mechanism in place to ensure that violation of the Municipal Solid Waste (Management and Handling) Rules, 2000 lead to fines/penalties?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) As per Municipal Solid Waste (Management and Handling) Rules 2016, only non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities are allowed to go to sanitary landfill site to mitigate the problem of fire at dumping site.

(b) Ministry is taking up the scientific remediation and closure of dumpsites with 20 million plus cities in which they are also exposed to the provisions under new MSW Rules.

(c) Under MSW Rules, 2016, the local authorities shall frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions